

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

102. C.P.(CAA)/25(MB)2024

IN

C.A.(CAA)/239(MB)2023

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **23.04.2024**

NAME OF THE PARTIES: Syndrome Technologies Private Limited

Appearance:

For the Petitioner: CS Ashish Lalpuria

For the RD: Mr. Bhagwati Prasad, Ass. Director

SECTION 230-232 OF COMPANIES ACT, 2013

ORDER

HEARING THROUGH: VC AND PHYSICAL (HYBRID) MODE

C.P.(CAA)/25(MB)2024

1. Heard the Authorized Representative of Petitioner Company.
2. We note that the demerged company was incorporated with the main object to carry out following business:

To offer consultancy, advisory and all related services in all areas of information technology including computer hardware and software, data communication, telecommunications, manufacturing and process control and automation, artificial intelligence, natural language processing and to undertake research and development, promote excellence and leadership and computer science, modern mathematics, Vedic methodology, vedantic philosophy and universal and eternal value premises and to provide for such research and development including conducting an participating in seminars, workshops, exhibitions, conferences and the like and to obtain technical know-how, literature, brochures, technical data etc. from abroad and export/disseminate them to other

countries and engage in manpower recruitment for overseas requirements and also bring in necessary skilled personnel into the country and to develop, market, implement systems and application software packages and related products for Indian and export markets to conduct software and hardware courses to offer consultancy including hardware selection, system design, manpower selection, software development, implementation and training and to spread computer literacy and computer aided education in rural and urban areas through application of modern techniques, media communications and to operate data and information processing enters and to render all such services as are required by the customers in relation to processing of information and also in the interpretation application and use of processed data.

3. This business is proposed to be demerged to the resulting company. The demerged company is also engaged in the leasing business as per Clause 77 of the other object. Apparently, the main business of the company would be demerged upon sanction of the scheme and only leasing business would remain with the demerged company. The Company undertakes to place on record the Special Resolution adopting clause 77 of the object clause of Memorandum of Association duly passed in the general meeting by way of additional affidavit within one week.
4. Subject to above clarification, **Reserved for order / clarification.**

Sd/-

CHARANJEET SINGH GULATI
Member (Technical)
/RKS/

Sd/-

LAKSHMI GURUNG
Member (Judicial)